

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For admission of
Hearings
advt 4.12.03

L
3.12.03

For admission of
Hearings
advt 8.12.03

L
5.12.03

For Admission of hearing.

12.12.03 Beach

Copies of court may
be sent to the
Court to be taken

L
15.1.04

Order dated 04.12.03

On the prayer of Mr. B. Pal,
admitted to 08.12.2003.

Vice-Chairman
Member (S)

8.12.03

Learned Counsel for the applicant
prays for a short adjournment. However,
it was pointed out to him that this
matter has been adjourned several
times at his request. In the circumstances,
as a last chance, time is allowed
till 15.12.03, on which date
the matter will be disposed of
even in the absence of learned
Counsel for the applicant.

Shri B. Pal, learned Senior
Counsel for the Respondents is
present and heard.

Vice-Chairman
Member (S)

Order dated 15.12.03

None appeared for the applicant nor
the applicant in person when called.
However, Shri B. Pal, learned Senior
Counsel for the Respondents was present.
This being a year-old case of 2000,
where the action of the Respondents taken
in 1992 is called in question. In the
circumstances, we are of the opinion that
the applicant is not interested in
pursuing the matter any further. The
O.A. is, therefore dismissed for default.
No costs.

Vice-Chairman
Member (S)